

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4966
TO BE ANSWERED ON 23.03.2026

Relocation of Wild Animals

4966. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any data on human fatalities owing to human animal conflicts;
- (b) if so, the details of human fatalities during the last ten years, year and State/UT-wise;
- (c) the details of animal relocation programmes conducted during the said period, year-wise; and
- (d) the details of the total number of animals relocated, year-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

- (a) to (d) The management of wildlife including the mitigation of human-wildlife conflict is primarily the responsibility of the concerned States/UTs. The State Governments & Union Territory Administrations are the first responders to any conflict situation and they maintain the details of the conflict along with the species involved.

The Ministry of Environment, Forest and Climate Change provides financial assistance to State Governments and Union Territory Administrations under the Centrally Sponsored Schemes of Development of Wildlife Habitats and Project Tiger and Project Elephant for the management of wildlife and their habitats. The activities supported under these schemes include procurement of early warning systems, construction and installation of physical barriers such as barbed wire fencing, solar-powered electric fencing, bio-fencing, and boundary walls to prevent the entry of wild animals into agricultural fields. Financial assistance is also provided for payment of compensation for depredation caused by wild animals, including loss of human life, injury, crop damage, livestock predation, and damage to property. Further, Rapid Response Teams are deployed by States/UTs for timely intervention in conflict situations.

The scientific management of wild animal populations listed in the Schedules appended to the Wild Life (Protection) Act, 1972, is carried out by the concerned State and Union Territory Governments in accordance with the provisions of the said Act. Animal relocation/translocation programmes are generally species-specific and site-specific, and are carried out for purposes such as conservation, population management, and mitigation of human-wildlife conflict. The details of such programmes, including the number of animals relocated, are maintained by the concerned States/UTs.
